

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY SECOND DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 1794 OF 2026

Between:

M/s. Rama Spinners Private Limited, Address- Door No. 5-4-83, 2nd Floor,
Rama Tower, TSK Chambers, Opp. Ranigunj Bus Stop, Hyderabad,
Telangana - 500 003 Rep by its Director, Mr. Gopal Agarwal, S/ o. Late Sri
Maniklal Agarwal

...PETITIONER

AND

1. Southern Distribution Company of Telangana Limited, TGSPDCL Corporate Office, Central Secretariat, Khairatabad, Hyderabad, Telangana - 500 022 Rep. by its Chairman and Managing Director
2. The State of Telangana, Rep. by its Principal Secretary, Energy Department, Telangana Secretariat, Hyderabad.
3. The Superintending Engineer, TGSPDCL, Operation Circle, Near SAI, Medak, Telangana.
4. Transmission Corporation of Telangana Ltd, Vidyut Soudha, Khairatabad, Hyderabad- 520082, Represented by its authorized signatory and Managing Director.
5. Transmission Corporation of Andhra Pradesh Ltd, Vidyut Soudha, Gunadala, Vijayawada- 520004, Represented by its authorized signatory and Managing Director.
6. M/s Rain CII Carbon (Vizag) Limited, Rain Centre, 34, Srinagar Colony, Hyderabad-500073, Rep. by its authorized signatory.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of a writ of mandamus declaring the action of the Respondents in levying and demanding differential wheeling charges and interest amounts on the energy consumed by the petitioner from Respondent No. 6(Rain CII Carbon (Vizag) Ltd)., under the Power Wheeling and Purchase Agreement dated 15.04.2003,

purported to be basing on demand notice issued vide Lr.No. SE/OP/MDK/SAO/JAO-HT/D.No 84/2024 dated 19.06.2024, as arbitrary, illegal, without jurisdiction and contrary to the Tariff Orders issued by the APERC and the provisions of the Electricity Act, 2003, and in view of the subsisting interim order dated 04.08.2020 passed by this Honble Court in I.A. No.1 of 2020 in W.P. No.11735 of 2020 protecting similarly situated scheduled consumers from coercive action and consequently direct the Respondents more specifically Respondent No. 1 to 3 to adjust the petitioners existing incentive credit balance against future energy bills and meanwhile direct the Respondents herein not to take any coercive steps including disconnection of power supply against the petitioner company herein pending disposal of the present writ petition

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct Respondent Nos. 1 to 3 to not to take any coercive steps including disconnection of power supply against the petitioner company connection bearing HT Service Conn No. MDK-755

Counsel for the Petitioner: SRI. KANDURI KOUSHIK

**Counsel for the Respondent Nos. 1,3,4&5: SRI AISHWAARY KUMAR REP
SRI N. SREEDHAR REDDY
(SC FOR TGSPDCL)**

Counsel for the Respondent No.2: GPFOR ENERGY

Counsel for the Respondent No. 6:--

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 1794 of 2026

Dated: 22.01.2026

Between:

M/s. Rama Spinners Private Limited

...Petitioner

and

Southern Distribution Company of Telangana Limited,
TGSPDCL Corporate Office, Central Secretariat,
Khairatabad, Hyderabad, Telangana – 500 022,
Rep. by its Chairman & Managing Director,
and 5 others.

...Respondents

ORDER:

Learned counsel Sri Koushik Kanduri appears for the petitioner.

Learned counsel Sri Aishwaary Kumar, representing
Sri N.Sreedhar Reddy, learned Standing Counsel for Telangana
Southern Power Distribution Company Limited, appears for respondents
No.1, 3, 4 and 5.

2. The writ petition is filed seeking the following relief:

"For the reasons stated above, it is therefore prayed that this Hon'ble Court may be pleased to issue a writ, order or direction, more particularly one in the nature of a writ of mandamus declaring the action of the Respondents in levying and demanding differential wheeling charges and interest amounts on the energy consumed by the petitioner from Respondent No. 6 (Rain CII Carbon (Vizag) Ltd), under the Power Wheeling and Purchase Agreement dated 15.04.2003, purported to be basing on demand notice issued vide Lr.No. SE/OP/MDK/SAO/JAO-HT/D.No 84/2024 dated 19.06.2024, as arbitrary, illegal, without jurisdiction and contrary to the Tariff Orders issued by the APERC and the provisions of the Electricity Act, 2003, and in view of the subsisting interim order dated 04.08.2020 passed by this Honble Court in I.A. No.1 of 2020 in W.P. No.11735 of 2020 protecting similarly situated scheduled consumers from coercive action and consequently direct the Respondents more specifically Respondent No. 1 to 3 to adjust the petitioner's existing incentive credit balance against future energy bills and meanwhile direct the Respondents herein not to take any coercive steps including disconnection of power supply against the petitioner company herein pending disposal of the present writ petition and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission to withdraw the writ petition with liberty to the petitioner to file a fresh writ petition.
4. The writ petition is, therefore, dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-L. VIJAYA LAXMI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. KANDURI KOUSHIK, Advocate [OPUC]
2. One CC to SRI. N. SREEDHAR REDDY (SC FOR TGSPDCL) [OPUC]
3. Two CCs to GP FOR ENERGY, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

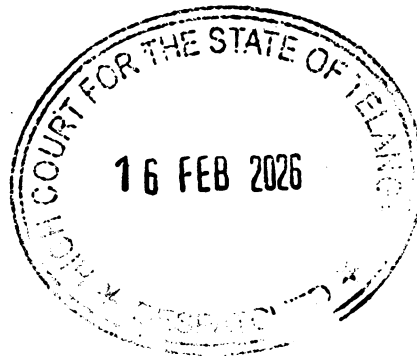
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HIGH COURT

DATED:22/01/2026

ORDER

WP.No.1794 of 2026



**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

7 PMG.
10/2/26.